

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 83/MP/2024

Subject : Petition under sub-section(4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 and in compliance to the Central Electricity Regulatory Commission's order dated 28.3.2023 for approval of Performance Liked Incentive for NLDC and RLDCs for the Financial Year 2022-23.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Uttar Pradesh Power Corporation Ltd. and Ors.

Date of Hearing : **8.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Gajendra Sinh, NLDC
Shri Alok Mishra, NLDC
Shri Jyoti Shukla, NLDC
Shri Deepak Khurana, Advocate, NFL
Ms. Monalika, Advocate, NFL
Ms. Molshree Bhatnagar, Advocate, VSEPL & ESPL
Ms. Kamyia Sharma, Advocate, VSEPL & ESPL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed for the approval of the Performance Linked Incentives (PLI) for National Load Despatch Centre and Regional Load Despatch Centres for the financial year 2022-23. He further submitted that the Petitioner has already filed the information /details called for by the Commission vide Record of Proceedings for hearing dated 22.8.2024 and so far, none of the Respondents have filed any reply in the matter.

2. Considering the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)